

Central Administrative Tribunal
Principal Bench, New Delhi

CP No.399/93
in
OA 20/93

New Delhi; May 10, 1995.

Hon'ble Mr.A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr. P.T.Thiruvengadam, Member (A)

Devender Singh
(By Advocate: Sh.J.K.Bali)
Versus

...Petitioner

Member (Services)
Ministry of Communication
Sanchar Bhavan
New Delhi

...Respondents

(By Advocate: Shri M.M. Sudan)

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Counsel for the petitioner states that the respondents have complied with the directions contained in the judgement. A copy of the order in full compliance of the directions has been made available to the counsel for the respondents. Since the directions have been fully complied with, we do not find any reason to proceed with contempt proceedings. The CP is therefore dismissed and notice is discharged.

P. J. Dasi

(P.T.Thiruvengadam)
Member (A)

A. V. Haridasan

(A.V.Haridasan)
Vice Chairman (J)

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